

No. /2020

Office of the
District and Sessions Judge,
D.K. District, Mangaluru
Date: 12.06.2020

NOTICE

In pursuance of New Standard Operating Procedure (SOP) – District Judiciary dated 12th June, 2020 issued by Hon'ble High Court of Karnataka, this Office has issued a Notification No. ADMN/5094/2020 dated 12th June, 2020 notifying the schedule of sitting of the Judges in the Courts of D.K. District from 15.06.2020 to 27.06.2020 (bdi).

The Standard Operating Procedure for physical filing of cases during above said period of two weeks will be as under:

So far as the Courts located in Mangaluru City are concerned, Advocates/Party-in-Person will be allowed to physically file cases by obtaining prior appointment from Principal District & Sessions Judge as notified earlier.

Modified filing guidelines – for Only Taluk Courts:

Advocates/Party-in-Person will be allowed to physically file cases in the Courts at Bantwal, Belthangady, Moodabidri, Puttur and Sullia, by obtaining prior appointment from Administrative Sheristedar of concerned court by SMS or WhatsApp.

WhatsApp numbers of the Administrative Sheristedars are as under:

01	Senior Civil Judge and CJM, Bantwal	9449776093
02	Principal Civil Judge & JMFC, Bantwal	9845621372
03	Addl. Civil Judge & JMFC, Bantwal	9481758366
04	Senior Civil Judge and CJM, Belthangady	9535901894
05	Principal Civil Judge & JMFC, Belthangady	9740609201
06	Principal Civil Judge & JMFC, Moodabidri	9741994035
07	V Addl. District & Sessions Judge, Puttur	9448216724

08	Prl. Senior Civil Judge and CJM, Puttur	9480349150
09	Principal Civil Judge & JMFC, Puttur	9241743660
10	Addl. Civil Judge & JMFC, Puttur	9844572126
11	Senior Civil Judge and CJM, Sullia	9482986865
12	Principal Civil Judge & JMFC, Sullia	9448173342

The physical filing will include main matters, interlocutory applications, vakalaths, written statements, statement of objections, caveats, other miscellaneous filings as well as applications for certified copy.

Even for payment of process fee and court fee, appointment will have to be taken.

The present facility of e-filing of only fresh cases and interlocutory applications in pending cases shall continue in addition to physical filing. Caveat and other filings such as vakalaths etc. will be accepted by way of physical filing only.

Party-in-person will be permitted to conduct the case only via video conferencing.

(Muralidhara Pai B.)
Principal District and Sessions Judge
D.K. District, Mangaluru